

RATIFIED

Minutes of M.No.10/11 due for 8.6.2010 was actually held on 15.6.2010 of Norms Committee
(NC-I)
(DES.I Section)

The meeting No. 10/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 scheduled to be held on 8.6.2010 was actually convened on 15.06.2010 under the Chairmanship of Shri V.K. Srivastava, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the DIPP were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh Gajraj Singh, Sr. D.O.	4 th Floor		DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh, Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
5.	Sh. Rajinder Pal Singh, DDG & Convener NC-I	486	23061562 Ext.345	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:43/16/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status:Approved
	HQ File :01/80/050/00566/AM09/	RLA File :04/24/040/00085/AM09/	Lic.No/Date:0410096891 01.07.2008	
	Decision:- Committee considered the case as per agenda and as per written comments of DHI conveyed vide their U.O.No. 3/74/10-TSW(B)/284 dated 7.6.2010 decided to ratify the advance authorization issued to the firm as under:- (a) Item No. 1,3 and 4 are components and may be allowed under General Note-4; (b) Item No. 2,5 to 10 and 12 may be deleted as requested by the firm; (c) Item No.11 (SS Plate) may be deleted since firm has not given the calculation of wastage supported by drawing (S.No. 11 of SDL). RA may take necessary action accordingly.			

2	Case No.:65/22/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status:Deferred
	HQ File :01/80/050/00876/AM09/	RLA File :09/24/040/00192/AM09/	Lic.No/Date:0910035094 19.08.2008	Defer Date:29.06.2010
	Decision : Committee considered the case as per agenda and observed that the case is under examination of DHI. It was decided to defer the case for re-listing on 29.6.2010.			

3	Case No.:31/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/01161/AM09/	RLA File :09/24/040/00467/AM08/	Lic.No/Date:0910035538 07.10.2008	Defer Date:27.07.2010
	Decision : Committee considered the case as per agenda and observed that the firm has sought time for furnishing the reply. It was decided to remind the firm for expediting the reply within a period of 15 days from the date of communication of the decision and defer the case for re-listing the case on 27.7.2010.			

4	Case No.:32/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/01162/AM09/	RLA File :09/24/040/00468/AM08/	Lic.No/Date:0910035539 07.10.2008	Defer Date:27.7.2010
	Decision : Committee considered the case as per agenda and observed that the firm has sought time for furnishing the reply. It was decided to remind the firm for expediting the reply within a period of 15 days from the date of communication of the decision and defer the case for re-listing the case on 27.7.2010.			

5	Case No.:21/39/80-ALC2/2008	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/01574/AM09/	RLA File :31/24/040/00230/AM09/	Lic.No/Date:3110036420 15.12.2008	Defer Date:13.7.2010
	Decision : Committee considered the case as per agenda and observed that the firm has furnished reply. It was decided to forward a copy of the reply to DHI for examination and comments and defer the case for re-listing on 13.7.2010.			

6	Case No.:6/42/80-ALC2/2008	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/01630/AM09/	RLA File :07/24/040/00531/AM09/	Lic.No/Date:0710062052 26.12.2008	Defer Date:29.06.2010
	Decision : Committee considered the case as per agenda and observed that DHI has furnished comments vide their U.O.No. 3(46)/08-TSW(B)/193 dated 27.4.10. It was decided to review the comments in view of number of items of import list mentioned in the Advance Authorisation vis-à-vis technical comments. The case stands deferred for re-listing on 29.6.2010.			

7	Case No.:1/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/01661/AM09/	RLA File :09/24/040/00377/AM09/	Lic.No/Date:0910036659 09.01.2009	Defer Date:13.7.2010

Decision :Committee considered the case as per agenda and observed that the case is under examination of DHI. It was decided to defer the case for re-listing on 13.7.2010.

8	Case No.:16/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/80/050/00200/AM10/	RLA File :04/24/040/00303/AM09/	Lic.No/Date:0410103660 03.04.2009	
Decision :Committee considered the case as per agenda and as per written comments of DHI conveyed vide their U.O.No. 3(109)/09-TSW(B)/197 dated 28.4.2010 decided to ratify the norms of Advance Authorisation as under:- The total weight of export product for three sets is 44970 MT and the same may be incorporated in the licence. - Item No. 1 - The item may be allowed at 745.7 MT with 3% wastage. - Item No. 2 - The item may be allowed at 200.8 MT with 3% wastage. - Item No. 3 to 5 - The may be allowed as applied with 2% wastage. - Item No. 6 - The item consists of pipes and hollows. Pipes may be allowed at 2377 MT with 2% wastage. Hollows may be allowed at 916.3 MT with 10% wastage. - Item No. 7 - The item consists of pipes and blooms. Pipes may be allowed at 1310.7 MT with 2% wastage. Blooms may be allowed at 301 MT with 30% wastage. - Item No. 8 - The item may be allowed at 335.6 with 2% wastage. - Item No. 9 - The weight of the import product is 63 MT and the same may be incorporated in the licence. - Item No. 10 - Welding material and this may be allowed as applied for. - Item No. 11 to 13 – These are components and may be allowed under GN – 4. - Item No. 14,25,18 – May be deleted as these are instruments and not part of the export product. - Item No. 20 to 22 and 24 - may be deleted as these appears to be capital goods. - All other items up to item No. 40 are components & may be allowed under GN -4. - Item No. 41 to 72 are spares and may be allowed under spares policy. - Item No. 41 to 72 are spares and may be allowed under spares policy. RA may take suitable necessary action accordingly.				

9	Case No.:5/14/80-ALC2/2009	Party Name:AIA ENGINEERING LTD.	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/80/050/00175/AM10/	RLA File :08/24/040/00009/AM10/	Lic.No/Date:0810079414 21.04.2009	

Decision :Committee considered the case as per agenda and as per the written comments of DHI conveyed vide their U.O.No.3(07)/10-TSW(B)/274 dated 31.5.2010 decided to ratify the norms of Advance Authorisation as under:-

1. The firm has sought wastage of 15% which consists of 10% oxidation loss and 5% scaling, grinding loss. This office recommends for net 8% wastage for all import items except nickel.
2. Item No.1 of import. This may be allowed at 34.6 MT with 8% wastage.
3. Item no. 2 may be allowed 260 Kg. with 2% wastage.
4. Item No. 3 may be allowed at 424 Kg. with 8% wastage;
5. Item No.4 may be allowed at 148 MT with 10% wastage. The description of the import item may be amended to M.S.Scrap as informed by the firm.

RA may take suitable necessary action accordingly.

10	Case No.: 1/7/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00068/AM10/	RLA File :03/95/040/00983/AM09/	Lic.No/Date:0310517989 01.05.2009	Defer Date:20.7.2010
	Decision : Committee considered the case as per agenda and observed that the firm has sought one month's time for submission of reply. It was decided to remind the firm to submit reply within a period of 15 days of the date of communication and defer the case for re-listing on 20.7.2010.			

11	Case No.: 12/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00182/AM10/	RLA File :09/24/040/00048/AM10/	Lic.No/Date:0910038038 28.05.2009	Defer Date:13.7.2010
	Decision : Committee considered the case as per agenda and observed that the reply submitted by the firm is incomplete. The firm was asked to submit calculation of requirement of raw materials (S.No.11 of SDL) as there are number of raw materials in the application. The firm has only given statement for two raw materials i.e. CS plates and CS pipe. Information about other raw material is also not available. The firm has not given the inputs required for generator. In stead it has mentioned inputs for HP Heaters, LP heaters etc. which are not in the export product. The firm may be asked to clarify the above points to DHI and DGFT to examine their request. The case stands deferred for re-listing on 13.7.2010.			

12	Case No.: 13/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/80/050/00183/AM10/	RLA File :09/24/040/00051/AM10/	Lic.No/Date:0910038039 28.05.2009	

Decision :Committee considered the case as per agenda and as per written comments of DHI conveyed vide their U.O.No.3(23)/09-TSW(B)/269 dated 28.5.2010 decided to ratify the norms of Advance Authorisation as under:-

- The weight of item No.7 is 400 Kg. and that of item No.8 is 2000 Kg. may be incorporated in the licence.
- Item No.17 may be deleted as the firm has not given specific item covered under Item No. 17 of Import.
- All items proposed for Import except item No. 17 may be allowed under General Note-4.

The export product description may be amended to “Gas Turbine” and its weight is 3216.3 MTs may be incorporated in the licence.

RA may take suitable necessary action accordingly.

13	Case No.:12/15/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00196/AM10/	RLA File :04/24/040/00067/AM10/	Lic.No/Date:0410105868 03.07.2009	Defer Date:13.7.2010
	Decision : Committee considered the case as per agenda and observed that the case is under examination of DHI. It was decided to defer the case for re-listing on 13.7.2010.			

14	Case No.:14/15/80-ALC2/2009	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/80/050/00198/AM10/	RLA File :08/24/040/00074/AM10/	Lic.No/Date:0810081260 07.07.2009	
	Decision : Committee considered the case as per agenda and as per written comments of DIPP decided to ratify the advance authorization issued to the firm on repeat basis as under :- - Net weight of export products at Sl. Nos. 1, 2 and 3 may be specified as 9470 Kgs., 113751 Kgs and 15537 Kgs respectively (Total net export weight 138758 Kgs.) - Word “relevant” may be prefixed with the descriptions of import items at S.Nos. 1, 2, 3&4. - Quantities of import items at Sl. Nos. 1 & 2 put together may be allowed as 32316 Kgs. inclusive of 70.2 % wastage after taking 1/3rd recovery. - Quantities of import items at Sl. Nos. 3 & 4 put together may be allowed as 167600 Kgs. inclusive of 64 % wastage after taking 1/3rd recovery. RA may take necessary action accordingly.			

15	Case No.:3/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status:Deferred
	HQ File :01/80/050/00325/AM10/	RLA File :04/24/040/00292/AM09/	Lic.No/Date:0410107117 21.08.2009	Defer Date:13.7.2010

Decision :Committee considered the case as per agenda and decided to issue a final reminder to the firm for furnishing reply called for within 15 days of the date of communication and defer the case for re-listing on 13.7.2010.

16	Case No.:10/23/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/80/050/00332/AM10/	RLA File :05/24/040/00237/AM10/	Lic.No/Date:0510248312 25.08.2009	
Decision :Committee considered the case as per agenda and as per written comments of recommendations of DHI conveyed vide their U.O.No.3(31)/10-TSW(B)/233 dated 11.5.2010 decided to ratify the norms of Advance Authorisation as under:- There are five export products. The total export weight is 5631 MT and the same may be incorporated in the licence. The description of export product may be amended to “components of boiler namely Economiser, Reheater, Separator / Storage Tank, Superheater and water walls.” There are five import items during application. Subsequently the firm had applied for additional four items vide their letter of 23.12.2009. - Item No. 1 and Item No. 4 of additional list (Steel tube) – The net weight of the item is 4907 MT. This office recommends for 2% wastage and allows 5005 MT. - Item No. 2 – Forgings of weight 5.75 MT and fittings of weight 118.64 MT may be allowed. - Item No. 3 to 5 – May be deleted as detail calculation has not been given and items are not included in the reply. - Item No. 1 to 3 of additional list. - The firm has sought import of 124 MT of steel – plates. But the firm has stated that the net weight of steel plates required is 145 MT. Hence This office recommends for import of 124 MT as applied by the firm. It was also decided to forward a copy of additional list of items submitted by the firm to RA for taking necessary action.				

17	Case No.:13/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00335/AM10/	RLA File :04/24/040/00051/AM10/	Lic.No/Date:0410107193 25.08.2009	Defer Date:29.06.2010
Decision :Committee considered the case as per agenda and observed that DHI has furnished comments vide their U.O.No. 3(40)/10-TSW(B)/236 dated 12.5.10. It was decided to review the comments in view of number of items of import list mentioned in the Advance Authorisation vis-à-vis technical comments. The case stands deferred for re-listing on 29.6.2010.				

	Case No.:14/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/80/050/00336/AM10/	RLA File :04/24/040/00083/AM10/	Lic.No/Date:0410107196 25.08.2009	

Decision : Committee considered the case as per agenda and as per the written comments of DHI conveyed vide their U.O.dated 27.4.2010 decided to ratify the norms of Advance Authorisation as under:-

The total weight of export product for three sets is 67455 MT and the same may be incorporated in the licence.

1. Item No. 1 – The item may be allowed at 745.7 MT with 3% wastage.
2. Item No. 2 - The item may be allowed at 200.8 MT with 3% wastage.
3. Item No. 3 - The firm has given calculation for 16 MT and the same is recommended.
4. Item No. 4 to 5 - The item may be allowed as applied with 2% wastage.
5. Item No. 6 - The item consists of pipes and blooms. Pipes may be allowed at 2377 MT with 2% wastage. Blooms may be allowed at 916.3 MT with 30% wastage.
6. Item No. 7 - The item consists of pipes and blooms. Pipes may be allowed at 1310.7 MT with 2% wastage. Blooms may be allowed at 301 MT with 30% wastage.
7. Item No. 8 - The item may be allowed at 335.6 MT with 2% wastage.
8. Item No. 9 - The weight of the import product is 63 MT and the same may be incorporated in the licence.
9. Item No. 10 - Welding material and this may be allowed as applied for.
10. Item No. 11 to 13 - These are components and may be allowed under GN-4.
11. Item No. 14, 25, 18 - May be deleted as these are instruments and not part of the export product.
12. Item No. 20 to 22 & 24 - may be deleted as these appears to be capital goods.
13. All other items up to item no. 40 are components and may be allowed under GN-4.
14. Item No. 41 to 72 are spares and may be allowed under spares policy.

RA may take necessary action accordingly.

Case No.:15/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Approved
HQ File :01/80/050/00337/AM10/	RLA File :04/24/040/00111/AM10/	Lic.No/Date:0410107197 25.08.2009	

Decision : Committee considered the case as per agenda and as per written comments of recommendations of DHI conveyed vide their U.O. No. 3(40)/10-TSW(B)/236 dated 12.5.2010 decided to ratify the norms of Advance Authorisation as under:-

The total weight of export product for two sets is 5080 MT and the same may be incorporated in the licence.

1. Item No. 1 - The item may be allowed at 84.2 MT with 3% wastage.
2. Item No. 2 - The item may be allowed at 76.3 MT with 3% wastage.
3. Item No. 3 - The item may be allowed at 258.6 MT with 2% wastage.
4. Item No. 4 - The item may be allowed at 105.2 MT with 2% wastage.
5. Item No. 5 - The item may be allowed at 28.9 MT with 2% wastage.
6. Item No. 6 - The item may be deleted as requested by the firm.
7. Item No. 7 - Welding material, the same may be allowed at 2 MT as applied for.
8. Item No. 8 - It may be deleted as it is not a part of export product.
9. Item No. 9 to 27 - These are components. It may be allowed as applied for under GN-4.

RA may take necessary action as per above decision.

20	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:13.07.2010
Decision : The Committee considered the case as per agenda and observed that the comments called for from DGCA are still awaited. It was decided to remind them and defer the case for relisting on 13.7.2010.				

21	Case No.:21/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00740/AM10/	RLA File :09/24/040/00215/AM10/	Lic.No/Date:0910039330 22.09.2009	Defer Date:13.07.2010
Decision : The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.				

22	Case No.:10/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00428/AM10/	RLA File :31/24/040/00121/AM10/	Lic.No/Date:3110040185 07.10.2009	Defer Date:13.07.2010
Decision : The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.				

	Case No.:5/31/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Approved
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	HQ File :01/80/050/00453/AM10/	RLA File :09/24/040/00269/AM10/	Lic.No/Date:0910039591 14.10.2009	
23	Decision : Committee considered the case as per agenda and as per written comments of recommendations of DHI conveyed vide their U.O.No.3(6)/10-TSW(B)/272 dated 31.5.2010 decided to ratify the norms of Advance Authorisation as under:- The description of export product may be amended to “boiler parts namely two number each of Super Heaters, Evaporators and Economisers”. The weight of the export product is 148 MT and the same may be incorporated in the licence. This office recommends for import of raw materials at Item No. 1 at 110 MT as applied by the firm with 2% wastage. Item No. 2 of import may be allowed at 2 MT with 2% wastage as applied by the firm. RA may take necessary action accordingly.			

24	Case No.:6/31/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/80/050/00454/AM10/	RLA File :09/24/040/00270/AM10/	Lic.No/Date:0910039592 14.10.2009	
	Decision : Committee considered the case as per agenda and as per written comments of DHI conveyed vide their U.O.No.3(6)/10-TSW(B)/273 dated 31.5.2010 decided to ratify the norms of Advance Authorisation as under:- The description of export product may be amended to “Waste Heat Recovery Boiler and Economiser.” The weight of the export product is 20.5 MT and the same may be incorporated in the licence. This office recommends for import of raw materials at item no. 1 at 18 MT as applied by the firm with 2% wastage. RA may take necessary action accordingly.			

25	Case No.:3/31/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00451/AM10/	RLA File :04/24/040/00161/AM10/	Lic.No/Date:0410108588 15.10.2009	Defer Date:13.07.2010
	Decision :The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.			

26	Case No.:11/31/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00459/AM10/	RLA File :05/24/040/00341/AM10/	Lic.No/Date:0510251004 15.10.2009	Defer Date:13.07.2010
	Decision :The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.			

27	Case No.:20/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00739/AM10/	RLA File :09/24/040/00267/AM10/	Lic.No/Date:0910039619 15.10.2009	Defer Date:13.07.2010
	Decision : The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.			

28	Case No.:4/31/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00452/AM10/	RLA File :04/24/040/00168/AM10/	Lic.No/Date:0410108614 16.10.2009	Defer Date:13.07..2010
	Decision : Committee considered the case as per agenda and observed that the matter is under examination of DHI. It was decided to defer the case for re-listing on 13.07.2010.			

29	Case No.:8/31/80-ALC2/2009	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00456/AM10/	RLA File :05/23/040/00063/AM10/	Lic.No/Date:0510251132 20.10.2009	Defer Date:13.07.2010
	Decision : Committee considered the case as per agenda and observed that the matter is under examination of DC(MSME). It was decided to defer the case for re-listing on 13.07.2010.			

	Case No.:14/31/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/80/050/00462/AM10/	RLA File :07/24/040/00194/AM10/	Lic.No/Date:0710067704 21.10.2009	

30

Decision :Committee considered the case as per agenda and as per written comments of DHI conveyed vide their U.O.No.3(49)/09-TSW(B)/247 dated 17.5.2010 decided to ratify the norms of Advance Authorisation as under:-

1. The export weight of each export product given in their reply of dated 28.1.2010 may be incorporated in the licence.
2. The items proposed for import is aluminium plate. The wastage claimed is very high as there is considerable machining. This office has considered 50% recovery in stead of normal 2/3rd recovery as wastage is in the form of chips.
3. The firm has sought wastage on number of blocks also, i.e., quantity of import in number is higher than quantity of export in number. The same may not be agreed.
4. The calculation of wastage is as given below. The total quantity to be allowed as calculated below may be incorporated in the licence. The quantity of import given in number may be deleted.

Sl. No.	Exp. Qty in No.	Exp. Wt per piece Kg.	Imp. Wt per piece Kg.	Wastage claimed %	Wastage allowed %	Qty. allowed per piece KG	Total Qty. allowed in KG.
1.	151	1.704	16.09	844	422	8.89	1342
2.	54	0.562	4.59	716	358	2.57	139

RA may take necessary action accordingly.

31

Case No.:13/31/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:10/80- ALC2/2010 08.06.2010	Status: Approved
HQ File :01/80/050/00461/AM10/	RLA File :04/24/040/00169/AM10/	Lic.No/Date:0410108791 23.10.2009	

Decision :Committee considered the case as per agenda and as per written comments of DHI conveyed vide their U.O.No.3/74/10-TSW(B)/285 dated 7.6..2010 decided to ratify the norms of Advance Authorisation as under:-

Import:

1. Item No. 1,5,7 and 8 of import may be deleted as requested by the firm;
2. Item No. 2 i.e. Ball Valve is a component and same may be allowed under General Note-4;
3. Item No.3 i.e. Forged flange. Its description may be amended to “Finished Forged Flange” and its weight is 17.76 MT which may be incorporated in the licence. This may be allowed under General Note-4;
4. Item No.4 and 6 may be deleted since firm has not given the calculation of wastage supported by drawing (S.No. 11 of SDL).

RA may take necessary action accordingly.

32	Case No.:16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date:13.07.2010

Decision :Committee considered the case as per agenda and observed that the case is under examination of DC(MSME). It was decided to defer the case for re-listing on 13.7.2010.

33	Case No.:18/31/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00466/AM10/	RLA File :04/24/040/00156/AM10/	Lic.No/Date:0410108868 28.10.2009	Defer Date:13.07.2010
	Decision : Committee considered the case as per agenda and observed that the reply received from the firm may be forwarded to DHI for examination and comments. The case stands deferred for re-listing on 13.07.2010.			

34	Case No.:6/39/80-ALC2/2009	Party Name:DASHMESH JACQUARD AND POWERLOOM	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00602/AM10/	RLA File :33/24/040/00009/AM10/	Lic.No/Date:3310014265 12.11.2009	Defer Date:13.07.2010
	Decision : Committee considered the case as per agenda and observed that the case is under examination of DHI. It was decided to defer the case for re-listing on 13.7.2010.			

35	Case No.:8/39/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00604/AM10/	RLA File :03/94/040/00663/AM10/	Lic.No/Date:0310547941 27.11.2009	Defer Date:13.07.2010
	Decision : Committee considered the case as per agenda and observed that the case is under examination of DHI. It was decided to defer the case for re-listing on 13.7.2010.			

36	Case No.:33/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00752/AM10/	RLA File :09/24/040/00356/AM10/	Lic.No/Date:0910040183 07.12.2009	Defer Date:13.07.2010
	Decision : The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.			

37	Case No.:2/39/80-ALC2/2009	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00598/AM10/	RLA File :31/24/040/00152/AM10/	Lic.No/Date:3110041006 11.12.2009	Defer Date:13.07.2010

Decision : The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.

38	Case No.:18/3/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00018/AM11/	RLA File :31/24/040/00172/AM10/	Lic.No/Date:3110041009 11.12.2009	Defer Date:13.07.2010
Decision : Committee considered the case as per agenda and as per recommendations of the representative of DIPP present in the meeting decided to call from the firm the information in respect of S.No. 4,5 and 11 of SDL. The case stands deferred for re-listing on 13.7.2010.				

39	Case No.:5/39/80-ALC2/2009	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/80/050/00601/AM10/	RLA File :04/24/040/00234/AM10/	Lic.No/Date:0410110142 14.12.2009	
Decision : Committee considered the case as per agenda and as per written comments of DIPP decided to ratify the advance authorization issued to the firm as under :-				
- Words “ Model No. C-MONO-GREEN PW08/10-19- Quantity 2 Nos., Model No. C-MONO-GREEN PW13/10-19- Quantity 21 Nos. & Model No. C-MONO-GREEN PW26/10-19- Quantity 1 No. “ may be suffixed with the description of export product. - Weights of 729 Kgs., 1895.4 Kgs., 3645 Kgs. and 928.6 Kgs may be specified with the quantities of import items at Sl. Nos. 68, 69, 70 & 71 respectively - Import items from S.No.1 to 71 may be allowed on net to net basis with accountability clause				
RA may take necessary action accordingly.				

40	Case No.:12/39/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Withdrawn
	HQ File :01/80/050/00608/AM10/	RLA File :05/24/040/00403/AM10/	Lic.No/Date:0510254647 16.12.2009	
Decision : Committee considered the case as per agenda and observed that the firm has already surrendered the Advance Authorisation unutilized to RA. It was decided to withdraw the case.				

41	Case No.:16/39/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00612/AM10/	RLA File :03/95/040/00586/AM10/	Lic.No/Date:0310551305 17.12.2009	Defer Date:13.07.2010
Decision : The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.				

42	Case No.:17/39/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00613/AM10/	RLA File :03/95/040/00585/AM10/	Lic.No/Date:0310551317 17.12.2009	Defer Date:13.07.2010
Decision : The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.				

43	Case No.:18/39/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00614/AM10/	RLA File :03/94/040/00786/AM10/	Lic.No/Date:0310551338 17.12.2009	Defer Date:13.07.2010
Decision : The Committee considered the case as per agenda and perused the written comments of DIPP. It was decided to review the written comments with reference to items of import mentioned in the Advance Authorization vis-à-vis recommended by the technical authority. The case stands deferred for relisting on 13.7.2010.				

44	Case No.:17/3/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00017/AM11/	RLA File :31/24/040/00160/AM10/	Lic.No/Date:3110041115 17.12.2009	Defer Date:13.07.2010
Decision : The Committee considered the case as per agenda and decided to forward a copy of reply received from the firm to DHI for examination and comments. The case stands deferred for relisting on 13.7.2010.				

45	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:13.07.2010
Decision : The Committee considered the case as per agenda and observed that the comments called for from Ministry of Defence are still awaited. It was decided to remind them for expediting the same. The case stands deferred for relisting on 13.7.2010.				

46	Case No.:1/47/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00720/AM10/	RLA File :03/94/040/00761/AM10/	Lic.No/Date:0310551799 21.12.2009	Defer Date:13.07.2010

Decision : The Committee considered the case as per agenda and as per recommendations of DIPP decided to call from the firm justification / basis for the quantities of different import items required for different testings supported by documentary evidence. The case stands deferred for relisting on 13.7.2010.

47	Case No.:38/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00757/AM10/	RLA File :04/24/040/00246/AM10/	Lic.No/Date:0410110530 04.01.2010	Defer Date:13.07.2010
Decision : The Committee considered the case as per agenda and decided to forward a copy of reply received from the firm to DHI for examination of the comments. The case stands deferred for relisting on 13.7.2010.				

48	Case No.:12/47/80-ALC2/2009	Party Name:RAINA ENGINEERS	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00731/AM10/	RLA File :03/95/040/00641/AM10/	Lic.No/Date:0310553727 05.01.2010	Defer Date:13.07.2010
Decision : The Committee considered the case as per agenda and observed that the firm has not furnished proper reply to deficiency letter issued to them. It was decided to remind the firm to furnish information in respect of S.No.4 and 5 of the SDL together with information in respect of S.No. 11 of SDL for import item at S.No.8 within a period of 15 days from the date of communication. The case stands deferred for relisting on 13.7.2010.				

49	Case No.:2/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Rejected
	HQ File :01/80/050/00721/AM10/	RLA File :04/24/040/00254/AM10/	Lic.No/Date:0410110778 12.01.2010	
Decision : The Committee considered the case as per agenda and observed that the firm has not furnished information / documents called for in spite of final reminder issued to them. The Committee decided to reject the case since it is not possible to work out the quantity of inputs in the absence of information / documents called for.				

50	Case No.:3/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Rejected
	HQ File :01/80/050/00722/AM10/	RLA File :04/24/040/00255/AM10/	Lic.No/Date:0410110779 12.01.2010	
Decision : The Committee considered the case as per agenda and observed that the firm has not furnished information / documents called for in spite of final reminder issued to them. The Committee decided to reject the case since it is not possible to work out the quantity of inputs in the absence of information / documents called for.				

	Case No.:13/47/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
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51	HQ File :01/80/050/00732/AM10/	RLA File :03/94/040/00759/AM10/	Lic.No/Date:0310554872 12.01.2010	Defer Date:13.07.2010
	Decision : The Committee considered the case as per agenda and observed that the reply furnished by the firm is not correct since they have not given the detailed description for proper identification of export and import items. It was decided to remind the firm for furnishing the same within a period of 15 days from the date of communication and defer the case for relisting on 13.7.2010.			

52	Case No.:16/47/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:10/80- ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00735/AM10/	RLA File :03/94/040/00729/AM10/	Lic.No/Date:0310554882 12.01.2010	Defer date:13.7.2010
	Decision : The Committee considered the case as per agenda and observed that the reply furnished by the firm is not correct since they have not given the detailed description for proper identification of import items at Sl. No. 1-2 and 18 to 25. It was decided to remind the firm for furnishing the same within a period of 15 days from the date of communication and defer the case for relisting on 13.7.2010.			

53	Case No.:39/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80- ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00758/AM10/	RLA File :04/24/040/00249/AM10/	Lic.No/Date:0410110777 12.01.2010	Defer Date:13.07.2010
	Decision : The Committee considered the case as per agenda and observed that the firm has not furnished information / documents called for. It was decided to remind the firm for furnishing the same within a period of 15 days from the date of communication and defer the case for relisting on 13.7.2010.			

54	Case No.:4/47/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:10/80- ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/80/050/00723/AM10/	RLA File :05/23/040/00156/AM10/	Lic.No/Date:0510256325 14.01.2010	
	Decision : The Committee considered the case as per agenda and as per written comments of DIPP decided to ratify the Advance Authorization issued in this case as under : 1. Net weight of export product may be specified as 169 MT. 2. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 166.67 MT inclusive of 2% wastage. RA may take necessary action accordingly.			

	Case No.:5/47/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:10/80- ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/80/050/00724/AM10/	RLA File :05/23/040/00157/AM10/	Lic.No/Date:0510256344 15.01.2010	

55	Decision : The Committee considered the case as per agenda and as per written comments of DIPP decided to ratify the Advance Authorization issued in this case as under :		
	1. Net weights of export products at Sl. No. 1 & 2 may be modified as 37.4 MT & 21 MT respectively. 2. Word “relevant” may be prefixed with the description of import items at S.No.1, & 5. 3. Quantity of import item at S.No.1 may be allowed as 13.751 MT inclusive of 2% wastage. 4. Quantity of import item at S.No.2 may be allowed as 7.762 MT on net to net basis. 5. Quantity of import item at Sl. No. 3 may be allowed as 100 Nos. (8 MT. inclusive of 5 % wastage). 6. Quantity of import item at Sl. No. 4 may be allowed as 138 Nos. (1.75 MT. inclusive of 5 % wastage). 7. Quantity of import item at S.No.5 may be allowed as 18.596 MT inclusive of 2% wastage. 8. Quantity of import item at S.No.6 may be allowed as 6.033 MT on net to net basis. 9. Quantity of import item at S.No.7 may be allowed as 0.559 MT. 10. Quantity of import item at S.No.8 may be allowed equal to quantity of Welding Wire at Sl. No. 7 of import item. 11. Import of components may be allowed with accountability clause.		
	RA may take necessary action accordingly.		

56	Case No.:6/47/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/80/050/00725/AM10/	RLA File :03/94/040/00720/AM10/	Lic.No/Date:0310555756 18.01.2010	
	Decision : The Committee considered the case as per agenda and as per written comments of DIPP decided to ratify the Advance Authorization issued in this case as under :			
	1. Net empty weights of 226.121 MT and 205 MT may be specified with the quantities of export products at Sl No. 1 & 2 respectively. 2. Word “relevant” may be prefixed with the description of import item at S.No. 1 and its quantity may be allowed as 270796 Kgs inclusive of wastage of 10.3 % after taking 1/3rd recovery. 3. Word “relevant” may be prefixed with the description of import item at S.No. 2 and its quantity may be allowed as 29448 Kgs inclusive of wastage of 20.5 % after taking 1/3rd recovery. 4. Quantities of import items at S.No. 3,7,8 & 9 may be allowed as 3083 Kgs. , 1309 Kgs, 3083 Kgs. & 2693 Kgs. respectively. 5. Quantities of import items at S.Nos. 4,5 & 6 may be allowed as 4022 Kgs. each.			
	RA may take necessary action accordingly.			

57	Case No.:20/3/80-ALC2/2010	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00020/AM11/	RLA File :31/24/040/00163/AM10/	Lic.No/Date:3110041577 19.01.2010	Defer date: 13.7.2010
	Decision : Committee considered the case as per agenda and decided to forward a copy of reply received from the firm to DHI for examination and comments. The case stands deferred for re-listing on 13.7.2010.			

58	Case No.:28/47/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00747/AM10/	RLA File :04/24/040/00275/AM10/	Lic.No/Date:0410110976 21.01.2010	Defer Date:13.7.2010

Decision :Committee considered the case as per agenda and observed that the case is under examination of DHI. It was decided to defer the case for re-listing on 13.7.2010.

59	Case No.:29/47/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00748/AM10/	RLA File :04/24/040/00273/AM10/	Lic.No/Date:0410110970 21.01.2010	Defer Date:13.7.2010
Decision : Committee considered the case as per agenda and observed that the case is under examination of DHI. It was decided to defer the case for re-listing on 13.7.2010.				

60	Case No.:30/47/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00749/AM10/	RLA File :04/24/040/00272/AM10/	Lic.No/Date:0410110978 21.01.2010	Defer Date:13.7.2010
Decision : Committee considered the case as per agenda and observed that the case is under examination of DHI. It was decided to defer the case for re-listing on 13.7.2010.				

61	Case No.:31/47/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00750/AM10/	RLA File :04/24/040/00274/AM10/	Lic.No/Date:0410110973 21.01.2010	Defer Date: 13.7.2010
Decision : Committee considered the case as per agenda and observed that the case is under examination of DHI. It was decided to defer the case for re-listing on 13.7.2010.				

62	Case No.:32/47/80-ALC2/2009	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00751/AM10/	RLA File :04/24/040/00259/AM10/	Lic.No/Date:0410111039 25.01.2010	Defer Date:13.7.2010
Decision : Committee considered the case as per agenda and decided to await reply from the firm and defer the case for re-listing on 13.7.2010.				

63	Case No.:9/47/80-ALC2/2009	Party Name:VISHAY TRANSDUCERS INDIA LTD	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00728/AM10/	RLA File :04/24/040/00195/AM10/	Lic.No/Date:0410111262 03.02.2010	Defer Date:13.7.2010
Decision : Committee considered the case as per agenda and decided to forward a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred for re-listing on 13.7.2010.				

	Case No.:10/47/80-ALC2/2009	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/80/050/00729/AM10/	RLA File :04/24/040/00282/AM10/	Lic.No/Date:0410111263 03.02.2010	

64	Decision : The Committee considered the case as per agenda and as per written comments of DIPP decided to ratify the Advance Authorization issued in this case as under :		
	1. Words “ Model No. C-PASS-AUTO- PT20/15-15” may be suffixed with the description of export product. 2. Weights of 275.3 Kgs., 444.7 Kgs., 1372.3 Kgs, 2075.2 kgs, 1927 Kgs. and 2694.8 Kgs may be specified with the quantities of import items at Sl. Nos. 16,20,35,37,38 & 40 respectively 3. Import items from S.No.1 to 47 may be allowed on net to net basis with accountability clause RA may take necessary action accordingly.		

65	Case No.:24/47/80-ALC2/2009	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/80/050/00743/AM10/	RLA File :07/24/040/00403/AM10/	Lic.No/Date:0710069858 05.02.2010	
Decision : The Committee considered the case as per agenda and as per written comments of DIPP decided to ratify the Advance Authorization issued in this case as under :				
1. Import items from Sl. Nos. 1 to 15 may be allowed on net to net basis with accountability clause.. 2. Import items from Sl. Nos 16 to 19 (consumables) may be allowed within 2 % of FOB value of exports. RA may take necessary action accordingly.				

66	Case No.:27/47/80-ALC2/2009	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00746/AM10/	RLA File :02/24/040/00220/AM10/	Lic.No/Date:0210137588 08.02.2010	Defer Date:13.7.2010
Decision : The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.				

67	Case No.:40/47/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00759/AM10/	RLA File :05/24/040/00462/AM10/	Lic.No/Date:0510258405 12.02.2010	Defer Date:13.7.2010
Decision : The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.				

68	Case No.:42/47/80-ALC2/2009	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00761/AM10/	RLA File :05/24/040/00396/AM10/	Lic.No/Date:0510258494 15.02.2010	Defer Date:13.7.2010

Decision : The Committee considered the case as per agenda and observed that the case is under examination of DC(MSME). It was decided to defer the case for re-listing on 13.7.2010.

69	Case No.: 43/47/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00762/AM10/	RLA File :53/24/040/00014/AM10/	Lic.No/Date:5310010148 15.02.2010	Defer Date:13.7.2010
	Decision : The Committee considered the case as per agenda and observed that the comments called from C&PC are still awaited. It was decided to remind them in the matter for expediting comments and defer the case for re-listing on 13.7.2010.			

70	Case No.: 44/47/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00763/AM10/	RLA File :53/24/040/00015/AM10/	Lic.No/Date:5310010149 15.02.2010	Defer Date:13.7.2010
	Decision : The Committee considered the case as per agenda and observed that the comments called from C&PC are still awaited. It was decided to remind them in the matter for expediting comments and defer the case for re-listing on 13.7.2010.			

71	Case No.: 46/47/80-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00765/AM10/	RLA File :07/24/040/00393/AM10/	Lic.No/Date:0710070031 15.02.2010	Defer Date:13.7.2010
	Decision : The Committee considered the case as per agenda and based on the recommendation of DIPP present in the meeting decided to call following information from the firm:- 1. Input raw material blank size without cutting allowance-export product wise. 2. Input raw material blank weight without cutting allowance-export product wise. 3.Cutting allowance and any other allowance/wastage export product wise. It is decided to defer the case for re-listing on 13.7.2010.			

72	Case No.: 22/3/80-ALC2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00022/AM11/	RLA File :31/24/040/00198/AM10/	Lic.No/Date:3110041936 15.02.2010	Defer Date:13.7.2010
	Decision : The committee considered the case as per agenda and decided to forward a copy of reply received from the firm to DHI for examination and comments and defer the case for re-listing on 13.7.2010.			

73	Case No.: 47/47/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00766/AM10/	RLA File :06/24/040/00046/AM10/	Lic.No/Date:0610017254 16.02.2010	Defer Date:13.7.2010

Decision :The Committee considered the case as per agenda and observed that the case is under examination of DHI. It was decided to defer the case for re-listing on 13.7.2010.

74	Case No.:48/47/80-ALC2/2009	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Withdrawn
	HQ File :01/80/050/00767/AM10/	RLA File :03/94/040/00997/AM10/	Lic.No/Date:0310560487 16.02.2010	
Decision : The Committee considered the case as per agenda and observed that the norms of Advance Authorisation has already been ratified by NC in its meeting No.2/80 held on 13.4.2010.				

75	Case No.:26/3/80-ALC2/2010	Party Name:DESMON CONTINENTAL FRIGO PVT. LTD.	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00026/AM11/	RLA File :05/23/040/00196/AM10/	Lic.No/Date:0510259268 23.02.2010	Defer Date:13.7.2010
Decision : The Committee considered the case as per agenda and perused the comments of DC(MSME) wherein it has been mentioned that they are not in a position to offer comments on imports in the absence of complete information given by the firm. It was decided to ask the firm to furnish the information called for by DC(MSME) to DIPP for examination and comments and defer the case for re-listing on 13.7.2010.				

76	Case No.:24/3/80-ALC2/2010	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00024/AM11/	RLA File :05/23/040/00187/AM10/	Lic.No/Date:0510259534 25.02.2010	Defer Date:13.7.2010
Decision : The committee considered the case as per agenda and decided to forward a copy of reply received from the firm to DC(MSME) for examination and comments and defer the case for re-listing on 13.7.2010.				

77	Case No.:27/3/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00027/AM11/	RLA File :05/23/040/00182/AM10/	Lic.No/Date:0510259655 02.03.2010	Defer Date:13.7.2010
Decision : The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.				

78	Case No.:30/3/80-ALC2/2010	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/80/050/00030/AM11/	RLA File :07/24/040/00470/AM10/	Lic.No/Date:0710070503 11.03.2010	Defer Date:08.06.2010

Decision : The Committee considered the case as per agenda and as per written comments of DIPP decided to ratify the Advance Authorization issued in this case as under :
Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 143.02 MT inclusive of wastage of 5%.

RA may take necessary action in the matter.

79	Case No.:14/3/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00014/AM11/	RLA File :03/95/040/00813/AM10/	Lic.No/Date:0310564429 12.03.2010	Defer Date:13.7.2010
	Decision : The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.			

80	Case No.:25/3/80-ALC2/2010	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00025/AM11/	RLA File :05/23/040/00192/AM10/	Lic.No/Date:0510260354 12.03.2010	Defer Date:13.7.2010
	Decision : The committee considered the case as per agenda and decided to forward a copy of reply received from the firm to DC(MSME) for examination and comments and defer the case for re-listing on 13.7.2010.			

81	Case No.:29/3/80-ALC2/2010	Party Name:AQUASUB ENGINEERING	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00029/AM11/	RLA File :32/24/040/00057/AM10/	Lic.No/Date:3210043302 17.03.2010	Defer Date:13.7.2010
	Decision : The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.			

82	Case No.:3/3/80-ALC2/2010	Party Name:MONGA STRAYFIELD PVT. LTD.	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00003/AM11/	RLA File :31/21/040/00158/AM10/	Lic.No/Date:3110042710 31.03.2010	Defer Date:13.7.2010
	Decision : The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.			

	Case No.:4/3/80-ALC2/2010	Party Name:MONGA STRAYFIELD PVT. LTD.	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred

83	HQ File :01/80/050/00004/AM11/	RLA File :31/21/040/00400/AM10/	Lic.No/Date:3110042722 31.03.2010	Defer Date:13.7.2010
	Decision : The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.			

84	Case No.:16/3/80-ALC2/2010	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00016/AM11/	RLA File :04/24/040/00332/AM10/	Lic.No/Date:0410112797 31.03.2010	Defer Date:13.7.2010
Decision : The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.				

85	Case No.:5/3/80-ALC2/2010	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00005/AM11/	RLA File :04/24/040/00338/AM10/	Lic.No/Date:0410112870 05.04.2010	Defer Date:13.7.2010
Decision : The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.				

86	Case No.:6/3/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00006/AM11/	RLA File :05/24/040/00532/AM10/	Lic.No/Date:0510261713 05.04.2010	Defer Date:13.7.2010
Decision : Committee considered the case as per agenda and as per the recommendations of DIPP decided to call for the information in respect of S.Nos. 3,4,5,11 and 13 of SDL export product wise from firm. The case stands deferred for re-listing on 13.7.2010.				

87	Case No.:7/3/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00007/AM11/	RLA File :05/24/040/00541/AM10/	Lic.No/Date:0510261873 06.04.2010	Defer Date:13.7.2010
Decision : Committee considered the case as per agenda and observed that the comments called for from MIT are still awaited. It was decided to remind them for expediting the reply and defer the case for re-listing on 13.7.2010.				

88	Case No.:8/3/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00008/AM11/	RLA File :05/24/040/00544/AM10/	Lic.No/Date:0510261874 06.04.2010	Defer Date:13.7.2010

Decision :Committee considered the case as per agenda and observed that the comments called for from MIT are still awaited. It was decided to remind them for expediting the reply and defer the case for re-listing on 13.7.2010.

89	Case No.:10/3/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00010/AM11/	RLA File :05/24/040/00548/AM10/	Lic.No/Date:0510262026 07.04.2010	Defer Date:13.7.2010
	Decision : Committee considered the case as per agenda and as per the recommendations of DIPP decided to call for the information in respect of S.Nos. 3,4,5,11 and 13 of SDL export product wise from firm. The case stands deferred for re-listing on 13.7.2010.			

90	Case No.:11/3/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00011/AM11/	RLA File :05/24/040/00545/AM10/	Lic.No/Date:0510262027 07.04.2010	Defer Date:13.7.2010
	Decision : Committee considered the case as per agenda and as per the recommendations of DIPP decided to call for the information in respect of S.Nos. 3,4,5 and 11 of SDL export product wise from firm. The case stands deferred for re-listing on 13.7.2010.			

	Case No.:12/3/80-ALC2/2010	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/80/050/00012/AM11/	RLA File :03/94/040/00009/AM11/	Lic.No/Date:0310569001 09.04.2010	

91 **Decision :** The Committee considered the case as per agenda and as per the written comments of DIPP decided to ratify the Advance Authorization issued in this case as under :

1. Description, quantity and net weight of export products may be specified as under:

Description	Quantity (in Nos.)	Net export weight (MT)
Air Compressors		
Model: 15T	30	7.26
Model: 15T2	120	28.56
Model: 231	25	1.375
Model: 2340	700	35.0
Model: 2475	1300	85.8
Model: 2545	200	20.6
Model: 2545R	300	30.3
Model: 7100	200	35.4
Model: 3000	50	12.8
Model: SS3	2000	50.0
Model: SS5	800	36.8
Model: SS10	50	3.45
Model: TS5	500	24
Total:	6275	371.45

2. Quantities of import items from Sl. No 1 to 22, 24 to 43, 47 to 56 & 58 to 62 may be allowed on net to net basis with accountability clause.
3. Quantities of Gasket material/ sheet at Sl No. 23, 45 & 46 of the list of imported items may be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.
4. Quantities of Aluminum Ingot and Aluminium Alloy Ingot at import items Sl. No. 44 & 57 respectively may be allowed as 1.02 Kgs./ Kg. content in the export product

RA may take necessary action accordingly.

92	Case No.:15/3/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00015/AM11/	RLA File :04/24/040/00317/AM10/	Lic.No/Date:0410113082 12.04.2010	Defer date: 13.7.2010
Decision : The Committee considered the case and observed that the case is under examination of DHI. It was decided to defer the case for re-listing on 13.7.2010.				

93	Case No.:32/3/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:10/80-ALC2/2010 08.06.2010	Status: Deferred
	HQ File :01/80/050/00033/AM11/	RLA File :05/24/040/00550/AM10/	Lic.No/Date:0510262337 13.04.2010	Defer Date:13.7.2010
Decision : Committee considered the case as per agenda and as per the recommendations of DIPP decided to call for the information in respect of S.Nos. 3,4,5 and 11 of SDL export product wise from firm. The case stands deferred for re-listing on 13.7.2010.				

S.No.05

Case No. A - 10	M/s. CPS Color India Pvt. Ltd.,	F.No.01/80/50/01279/AM06/DES.I	Lic.No. & Date
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Meeting No. 10/11 Date: 08.06.2010	Mumbai	RA F.No.03/94/040/01080/AM06 Ratification of norms	0310361349 dt.29.12.2009
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Decision:-The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.

S.No.55

Case No. A/R-57	M/s. Bharat Heavy	F.No. 01/80/50/ 00285/AM09/DES.I	Lic.No. & Date
Meeting No. 10/11	Electricals Ltd.,	RA F.No.04/24/040/00228/AM08	0410092521
Date: 08.06.2010	Tiruchiraalli	Ratification of norms	dt.07.12.2007

Decision :The Committee considered the case and observed that the case is under examination of DHI. It was decided to defer the case for re-listing on 13.7.2010.

S.No.56

Case No. A/R-63	M/s. Godrej &	F.No. 01/80/162/ 00961/AM08/DES.I	Lic.No. & Date
Meeting No. 10/11	Boyce Mfg. Co.	RA F.No.03/94/040/00587/AM08	0310442080
Date: 08.06.2010	Ltd., Mumbai	Ratification of norms	dt.06.09.2007

Decision:- Committee considered the case as per agenda and on the recommendations of DIPP it was decided to call the firm for personal hearing before NC to explain their case in person alongwith full facts of the case on 13.7.2010.

S.No.57

Case No. A/R-94	M/s. GEA BGR	HQ F.No.01/80/50/01096/AM08/DES.I	Lic. No. & date
Meeting No. 10/11	Energy System	RA.F.No.04/24/040/00322/Am08	0410092978
Date: 08.06.2010	India Ltd., Chennai	Ratification of norms	dt.02.01.2008

Decision:-Committee considered the case as per agenda and based as per written comments of DHI conveyed vide their U.O.No.3/74/10-TSW(B)/287 dated 7.6..2010 decided to ratify the norms of Advance Authorisation as under:-

Import:

- The firm has requested for deletion of Item No.2,4to 6 and 7 and 9 of import as they have procured it indigenously. The above items may be deleted;
- Item No.1 and 3 of import are components and the same may be allowed under General Note-4; and
- Item No.8 of import is SS Plates and quantity of import is only 284 Kgs. with 5% wastage and may be allowed as applied for.

RA may take necessary action accordingly.

S.No.58

Case No. A/R-98	M/s. Indiana	HQ F.No.01/80/50/00183/AM00/DES.I	Lic. No. & date
Meeting No. 10/11	Conveyors Ltd.,	RA.F.No.03/24/00042/00009/AM00	03030323
Date: 08.06.2010	Mumbai	Ratification of norms	dt.17.06.1999

Decision:-Committee considered the case as per agenda and as per the written comments of DHI conveyed vide their U.O.No.3(169)/09-TSW(B)/261 dated 26.5.2010 decided to ratify the norms of Advance Authorisation as under:-

The firm has proposed to import 295 pieces of bearings along with hopper weighing system which consists of components like load cell etc. (List of revised items enclosed). Since items proposed for import (Revised) are components, the same may be allowed under General Note-4.

RA may take suitable action accordingly.

S.No.59

Case No. A/R-78	M/s. GEA BGR	HQ F.No.01/80/50/01099/AM08/DES.I	Lic. No. & date
Meeting No. 10/11	Energy System	RA.F.No.04/24/040/00323/Am08	0410092975
Date: 08.06.2010	India Ltd., Chennai	Ratification of norms	dt.02.01.2008

Decision :The Committee considered the case and observed that the case is under examination of DHI. It was decided to defer the case for re-listing on 13.7.2010.

S.No.60

Case No. A/R-126	M/s. Mudhra Fine	F.No. 01/80/50/01125/AM08/DES.I	Lic.No. & Date
Meeting No. 10/11	Blanc Pvt. LTd.,	RA F.No.04/24/040/00321/AM08	0410093738
Date: 08.06.2010		Ratification of norms	dt.11.02.2008

Decision:-Committee considered the case as per agenda and as per the written comments of DHI conveyed vide their U.O.No.3(32)/08-TSW(B)/241 dated 13.5.2010 decided to ratify the norms of Advance Authorisation as under:-

Export:-

(1) The word 'Shim' may be suffixed to the description of export product

Import:

1. Since the firm has not given weight of the export and import product, RA will call for the same and allow 4% wastage on weight basis.

RA may take necessary action accordingly.

S.No.61

Case No. A/R-159	M/s. Precihole	F.No.01/80/50/00942/AM08/DES.I	Lic.No. & Date
Meeting No. 10/11	Machine Pvt. Ltd.,	RA F.No.03/95/040/00586/AM08	0310443655
Date: 08.06.2010		Ratification of norms	dt.19.09.2007

Decision :The Committee considered the case as per agenda and observed that the case is under examination of DHI. It was decided to defer the case for re-listing on 13.7.2010.

S.No.62

Case No. A/R-163	M/s. CIM Tools	F.No.01/80/50/01747/AM09/DES.I	Lic.No. & Date
Meeting No. 10/11	Pvt. Ltd., Bangalore	RA F.No.07/24/040/00599/AM09	0710062744
Date: 08.06.2010		Ratification of norms	dt.04.02.2009

Decision :The Committee considered the case as per agenda and decided to forward a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred for re-listing on 13.7.2010.

S.No.63

Case No. A/R-165	M/s. Kevin	F.No.01/80/50/00884/AM08/DES.I	Lic.No. & Date
Meeting No. 10/11	Enterprises Ltd.,	RA F.No.03/94/040/00398/AM08	0310436880
Date: 08.06.2010		Ratification of norms	dt.19.07.2007

Decision:- Committee considered the case as per agenda and decided to examine the matter on file. The case stands deferred for re-listing on 13.7.2010.

S.No.64

Case No. A/R-166	M/s. Apollo	F.No.01/80/50/00762/AM07/DES.I	Lic.No. & Date
Meeting No. 10/11	Earthmovers Ltd.,	RA F.No.08/24/040/00182/AM07	0810060349
Date: 08.06.2010	Mehsana	Ratification of norms	dt.13.10.2006

Decision:-Committee considered the case as per agenda and as per the written comments of DHI conveyed vide their U.O.No.3(25)/10-TSW(B)/242 dated 13.5.2010 decided to ratify the norms of Advance Authorisation as under:-

The firm proposes to import 81 items which are components except item No. 32. All the items except item No. 32 may be allowed under General Note-4. Item No.32 may be allowed on net to net basis.

RA may take necessary action accordingly.

S.No.65

Case No. A/R-167	M/s. The Saraswati	F.No.01/80/50/01626/AM09/DES.I	Lic.No. & Date
Meeting No. 10/11	Industrial Syndicate	RA F.No.05/24/040/00630/Am09	0510233406
Date: 08.06.2010	Ltd.,	Revision of norms	dt.29.12.2008

Decision :The Committee considered the case as per agenda and observed that the case is under examination of DIPP. It was decided to defer the case for re-listing on 13.7.2010.

S.No.66

Case No. A/R-07	M/s. Kirloskar	F.No. 01/80/50/ 01780/AM09/DES.I	Lic.No. & Date
Meeting No. 10/11	Penumatic Co, Ltd.,	RA F.No.31/24/040/00303/AM09	3110037315
Date: 08.06.2010		Ratification of norms	dt.10.02.2009

Decision:-The Committee considered the case as per agenda and observed that the information called for from firm is still awaited. It was decided to issue a final reminder to the firm for furnishing the reply within a period of 15 days from the date of issue of the communication and defer the case for relisting on 13.7.2010.

S.No.67

Case No. A/R-08	M/s. Sur Hening	F.No. 01/80/50/ 00975/AM09/DES.I	Lic.No. & Date
Meeting No. 10/11	Pvt. Ltd.,	RA F.No.07/24/040/00061/AM09	0710057712
Date: 08.06.2010		Ratification of norms	dt.04.06.2008

Decision :The Committee considered the case as per agenda and observed that the case is under examination of DHI. It was decided to defer the case for re-listing on 13.7.2010.

S.No.68

Case No. A/R-14	M/s. GEA BGR	F.No. 01/80/50/ 01095/AM08/DES.I	Lic.No. & Date
Meeting No. 10/11	Energy System	RA F.No.04/24/040/00364/AM08	0410093855
Date: 08.06.2010	India Ltd., Chennai	Ratification of norms	dt.13.02.2008

Decision;- Committee considered the case as per agenda and as per written comments of DHI conveyed vide their U.O. No. 3(141)/09-TSW(B)/256 dated 25.5.2010 decided to maintain the decision already taken in Meeting No.37/80 held on 15.12.2009 since firm has not given any fresh justification.

S.No.69

Case No. A/R-15	M/s. GEA BGR	F.No. 01/80/50/ 01101/AM08/DES.I	Lic.No. & Date
Meeting No. 10/11	Energy System	RA F.No.04/24/040/00349/AM08	0410093469
Date: 08.06.2010	India Ltd., Chennai	Ratification of norms	dt.25.01.2008

Decision;- Committee considered the case as per agenda and as per the written comments of DHI conveyed vide their U.O. No. 3(141)/09-TSW(B)/257 dated 25.5.2010 decided to maintain the decision already taken in Meeting No.37/80 held on 15.12.2009 since firm has not given any fresh justification.

S.No.70

Case No. A/R-16	M/s. Saint-Gobain	F.No. 01/80/50/ 00743/AM08/DES.I	Lic.No. & Date
Meeting No. 10/11	Seva Engineering	RA F.No.07/24/040/00724/AM08	0710055706
Date: 08.06.2010	India Ltd.,	Ratification of norms	dt.06.02.2008

Decision :The Committee considered the case as per agenda and observed that the case is under examination of DHI. It was decided to defer the case for re-listing on 13.7.2010.

S.No.71

Case No. A/R-17	M/s. The Ratnamani	F.No. 01/80/50/ 00236/AM10/DES.I	Lic.No. & Date
Meeting No. 10/11	Metals & Tubes P.	RA F.No.08/24/040/00086/AM10	0810081362
Date: 08.06.2010	Ltd.,	Ratification of norms	dt.09.07.2009

Decision :The Committee considered the case as per agenda and observed that the case is under examination of DIPP. It was decided to defer the case for re-listing on 13.7.2010.

S.No.12

Case No. C-02	M/s. Gardex, Jalandhasr	F.No. 01/80/162/1289/AM10/DES.I
Meeting No. 10/11		Fixation of SION for the export product "Powarh/ Hoe/Pick Axe/ Kudali /Pick Mattock/Cutter Mattock / Trowel / Transplanter/ Fork/ Cultivator/ Weeder/ Bulb Planter/ Ombination Tool made of non alloy steel/ alloy steel (including stainless steel) without or without or with handle made of wood or Fibre Glass"
Date: 08.06.2010		

Decision :The Committee considered the case as per agenda and observed that the case is under examination of DC(MSME) It was decided to defer the case for re-listing on 13.7.2010.
